

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1839 OF 2019 IN
DFR NO. 2330 OF 2019

Dated : 16th October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Tata Power Delhi Distribution Ltd.	...	Appellant(s)
Versus		
Delhi Electricity Regulatory Commission & Ors.	...	Respondent(s)

Counsel for the Appellant(s) : Mr. Anupam Varma
Mr. Aditya Singh
Mr. Rahul Kinra

ORDER

IA NO. 1839 OF 2019
(Application for urgent listing)

For the reasons set out in the application, the IA is allowed. Application is disposed of.

DFR NO. 2330 OF 2019

Mr. Basava Prabhu S. Patil, learned senior counsel arguing for Appellant submits that after the Respondents' misinterpretation of facts, the Respondent-Commission has imposed penalty on the ground that RPO obligation not complied with, which according to the Appellant, is absolutely an erroneous assumption. Further, the Appellant's counsel contends that the matter came to be disposed of clubbing the same with another petition filed by Distribution Company, which had not complied with RPO obligation; therefore, the impugned order was passed wrongly saddling the Appellant with penalty.

Under these circumstances, we direct the Respondents not to take any coercive steps till the next date of hearing.

Issue notice to Respondents returnable on 13.11.2019. Dasti, in addition, is permitted.

List the matter on **13.11.2019.**

(S.D. Dubey)
Technical Member

tpd/mkj

(Justice Manjula Chellur)
Chairperson